FORM NO. 4 (See Rule 42). .

# In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

Comparation No. 81/2000 OF 199

99. 82/2000

Applicant(s) Sree K.S. Them i

Respondent(s) Siei p. kliskra and oss.

Advocate for Applicant(s)

Advocate for Respondent(s)

Mr. B. C. Pathak, ADD, CSSE.

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	Notes of the Registry	Date	Order of the Tribunal
Las long Conting	Leare De Ment Alborations Sight of Non- Diana & He Showshowshowshowshowshowshowshowshowshows	21.9.00 Pg 22.9.2000	Present: The Hondble Mr.Justice U.N Choudhury. Vice-Chairman  On the prayer of Mr.U.K.Goswami.  learned counsel for the petitioner the case is adjourned to 22.9.00 for order.  Vice-Chairman  Let this case be listed for orders on 26.9.00.
La Harri Juni	id before	nkm	Vice-Chairman

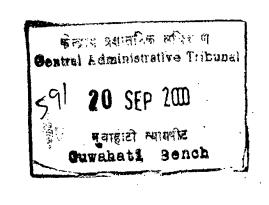
Notes of the Registry Date Order of the Tribunal Heard Mr.B.K. Sharma Learned Sr. counsel for the petitioner. Allofoo Notice heckard Issue notice to show cause as to why the Reshondent No 11th 3 a contempt proceeding shall not be drawn Wide DINO. up against the alleged contemners. Returnable by 9.11,2000. List on 9.11.2000 for show cause and further order. Vice-Chairman Heard Mr S. Sarma, learned counsel for the petitioner. Mr A.Deb Roy, learned counsel for the alleged contemners prays for four weeks time to file objection. Prayer allowed. List on 6:12.00 for order. Vice-Chairman pg · List it after six weeks to enable 6.12.00 the respondents to file reply. -. List on 18.1.2001 for reply and for further orders. いいちょうご mk Neither any submission nor any 18.1.01 instructions. No return so far submitted List on 1.2.01 for orders. The wife and the first of the Member 1m 1.2. of Beach at 18hillay

Notes of the Registry. Date Order of the Tribunal 16.2.01 No reply so far has been filed by the alleged contonners. Mr.A.Deb Roy. Sr.C.G.S.C as well as Mr.B.C.Pathak Addl.C.G.S.C. praye for further time to filedwritten statement. We are not satisfied with this. Let the respondent No. 3 appear indperpendently explains the matter. List on 26.3.01 for orders. Henber' 26.3.01 Shri Kh.Dinamani Singhperespondent No.3 is present in the Court and filed the reply. . No reply so far filed on behalf of the respondents No.1 & 2. List on 9.4.01 for orders. The respondents presence kept on records and his personal presence is exempted for the time being. Member Vice-Chairman 1m26.3.01 Shri Kh. Dinamani Singh respondent No.3 is present in the Court and filed the reply. No reply so far filed on behalf of respondent N1.1 & 2. List on 9.4.01 for orders. The presence of respondent No.3 is recorded and his personal presence is exempted for the time being. Vice-Chairman 9.4.2001 Reply has been filed on behalf respondent No.3. The respondent Nos.1 may lile written statement, it they are so advised. List or orders on 10.5.01.

Vice-Chairman

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# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH :: GUWAHATI

(CIVIL CONTEMPT JURISDICTION)

Contempt petition No. 2/2000

#### IN THE MATTER OF :

An application under Section 17 of the Administrative Tribunals Act 1985 read with Rule 24 of the CAT (Procedure) Rules 1987.

- AND -

## IN THE MATTER OF :

Willful and deliberate violation of the orders dated 2.3.2000 passed in OA No. 82/2000 (Sri K.S. Themi - Vs - Union of India & Ors.)

- AND -

# IN THE MATTER OF :

Sri K.S. Themi, Hundung, Dist.-Ukhrul, Manipur.

...Petitioner

- Vs -

1. Sni Priejesh Mishra,

Secretary to the Government of India, Ministry of Home, New Delhi.

- 2. Shri J.K. Banthia IAS.

  The Registrar General of India,

  2/A Manshing Road, New Delhi-110011.
- 3. Shri Kh. Dinamani Singh,
  Director of Census, Manipur, Imphal.

#### Contemners/Respondents

The humble petition on behalf of the abovenamed Petitioner.

#### MOST RESPECTFULLY SHEWETH

- 1. That the Petitioner is a retrenched Census employee. He was engaged during 1991 Census as LDC. He is qualified to hold the post of Asstt. Compiler, Computer and other such Group C post.
- employee, he is entitled to get preference in the matter of appointment as per the circulars of the Government of India and also as per the decisions given by the Supreme Court of India in respect of retrenced Census employees. Inspite of such a position when the Petitioner was not appointed against available and suitable vacancies, he had to approach this Hon'ble Tribunal by filing OA No. 82/2000. In view of the settle legal position the OA was disposed of by Judgment & Order dated 2.3.2000 by which direction was issued for appointment of the Petitioner immediately within a reasonable time after occurrence of the vacancies, not later than two months from the date of

receipt of the order.

A copy of the said order dated 2.3.2000 is annexed hereto as Annexure-1.

inspite of receipt of the copy of the order by all the Respondents and inspite of there being vacancies the Respondents had not taken any action so far towards appointment of the Petitioner. Be it state here that apart from the regular vacancies, under the disposal of the Respondent No. '3, there are vacancies created for 2001 Census and the Petitioner can very well be accommodated against any one of group 'C' vacancies. The fact that there are existing vacancies is amply born out from letters 21.6.2000 and 5.9.2000 wherein it is clearly indicated that there are vacancies. Be it further stated that even after the order of the Hon'ble Tribunal persons have been promoted to various group C posts and to that effect office order dated 22.8.2000 has issued promoting persons from LDC to UDC; computers to statistical assistants and assistant compilers computers. All such promotions have been made temporarily against resultant vacancies temporary posts sanctioned for census of India, 2001.

Copies of the letters dated 21.6.2000 and 5.9.2000 are annexed as Annexure-2 and 3 respectively.

4. That from the above it is crystal clear that the Respondents have completely disregarded and disobeyance

orders of the Hon'ble Tribunal for which they liable for Contempt of Court Proceedings. Inspite the orders of the Hon'ble Tribunal for appointment the Petitioner either against regular vacancy or against census vacancies, many vacancies of both categories have been filled up by promotion and vacancies are sought to be filled on deputation. This is out and out a case of contempt. The period of two months fix by the Hon'ble Tribunal long elapsed, but yet the Respondents have not implemented the orders of this Hon'ble Tribunal instead the vacancies are being filled up by other methods without first appointing the Petitioners.

5. That the Petitioner states that as already stated above there are vacancies in group C cadre such as Asstt. Compiler, Computor, LDC, FPMO, Draftsman, Hindi Typist, Statistical Asstts. etc. at the disposal of the Respondent No. 3. The said vacancies are long term vacancies as well as the vacancies created for 2001 The Petitioner can very well be census. accommodate one of those vacancies. However, against any Respondents turning a deaf ear to the representations the writ Petitioner and defying the orders of Hon'ble Tribunal have resorted to other mode of appointment so as to frustrate the claim of Petitioner. This is a clear case of Contempt of Hon'ble Tribunal for willful and deliberate violation of the orders of the Hon'ble Tribunal.

- 6. That the Petitioner states that Rule 24 of the CAT (Procedure) Rules 1987 empowers of the Hon'ble Tribunal to pass appropriate order towards implementation of the orders of the Hon'ble Tribunal and to secure ends of justice. The Petitioner apart from invoking the Contempt jurisdiction of the Hon'ble Tribunal has also invoked its power under Rule 24 of the said Rules for appropriate relief.
- 7. That this application has been filed bonafide and to secure the ends of justice.

In the premises aforesaid is most respectfully prayed that the Hon'ble Tribunal may be pleased to issue Notice calling upon the Respondents show cause as to why Contempt of Court Proceedings should not be drawn against each and every one of them for willful and deliberate violation of the order dated 2.3.2000 passed in OA No. 82/2000 and as to why appropriate orders/direction shall not be issued towards compliance of the order dated 2.3.2000 passed in OA No. 82/2000 and hearing parties upon the the cause/causes that may be shown and on perusal of records be pleased to punish the contemners and further be pleased to appropriate order towards implementation of the said order dated

2.3.2000 and/or be pleased to pass such further order/orders as the Hon'ble Tribunal may deem fit and proper.

And for this, your Petitioner as in duty bound, shall ever pray.

Affidavit.....

#### AFFIDAVIT

- I, Sri K.S. Themi, aged about 33 years, son of Shangreifa, resident of Hundung, Dist.-Ukhul, Manipur, do hereby solemnly affirm and state as follows:
- 1. That I am the Petitioner in the accompanying application. I am fully conversant with the facts and circumstances of the case.
- That the statements made in this affidavit and the accompanying application in paragraphs りりももそ \_\_\_\_ are true to my knowledge; those made in paragraphs  $\frac{2 k 3}{}$ \_\_\_\_ being matters of records are true to my information which I verily believe to be true and the rest are my humble submissions before this Hon'ble Court.

And I sign this affidavit on this the 18th day of September, 2000.

Identified by me :

Melyresam

k.S.Theimi Deponent

<u>Advocate</u>

Solemnly affirmed and declared before me by the Deponent who is identified by Sri U.K. Goswami on this 18th day of September 2000.

Advocate

## DRAFT CHARGE

The contemners/Respondent are guilty of Contempt of the Hon'ble Tribunal for willful and deliberate violation of the order dated 2.3.2000 passed in OA No. 82/2000 and accordingly they are liable for Contempt of Court Proceedings and appropriate punishment.

FORM NO. 4 (See Rule 42)

# In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

APPLICATION NO. 82/2000

OF 199

Applicant(s) Suci K.S. Okeimi

Respondent(s) bion & Loti and over.

Advocate for Applicant(s) NK. B.K. Skanner.

Mr. S. Sarma.

Advocate for Respondent(s) Mr. U. K. GOSNami

2.3.2000

Heard Mr S.Sarma, learned counsel for the applicant and Mr A.Deb Roy. learned Sr.C.G.S.C for the respondents. As agreed by both sides this application is disposed of at the admission stage.

The applicant is a retrenched census employee and in this application he prays that he may be appointed against any vacancy in Group C posts that may occur in connection with the census operation of 2000 in the office of the Director of Census Operation, Manipur. The learned counsel for the parties submit that the case is squarely covered

contd..

Attention

Acres 2 San Malla Raph Balleto

9.A. 82/2000 16-Notes-of the Registry Date भागा विकास Order of the Tribunal 2.3.2000 by the decision of the Tribunal dated 20.1.2000 in O.A.NO.415 of 1999, O.I. 1461 Singh vs. Union of India and others. In This order it was held : for the parties that as per the decision of the Apex Court in 01/199 Government of Tamil Nadu and

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another vs. G.Md.Ammendden and others (1999) 7 SCC 499, the applicant is entitled to get the appointment when the new vacancy will arise. As per the said decision the learned counsel for the parties submit that the applicant may be absorbed in the vacancy that will occur for Census of 2000, in a suitable post which he is entitled to following the judgment of the Apex Court..."

Mr Sarma draws particular attention to para 4 of the judgment in Government of Tamil Nadu and another vs. G.Md.Ammenndeen and others (1999) 7 SCC 499 in which the Hon'ble Supreme Court had held as follows :

> "Several contentions have been ) raised before us but in view of the stand taken now by the appellants, it is unnecessary to examine them. On 11.3.1999, when the matter came up before us, we heard the learned counsel of both sides at length and felt that considering the special features of the case it would be appropriate for the State Government to frame a scheme to absorb the respondents and other employees, who were similarly placed and who have been retrenched. On the commencement of the Census operations, persons who have registered themselves in the employment exchange get jobs in that Department. However, when the project is over, their employment would come to an end and they are retrenched thereby losing both the employment and their position in the queue in the employment exchange. Bearing this aspect in mind, the Government was asked to work out an appropriate scheme;

In view of the above, we dispose of this application with a direction to the respondents to consider absorption of

Date

Order of the Tribunal 2.3.2000 the applicant in a vacancy that will occur for Census Operations of 2000 for which the applicant is entitled to. The respondents shall make appointment immediately; after occurence of the vacancy, subject to the fulfilment of the eligibility conditions and in accordance with law.

The application is accordingly disposed of. No order as to costs.

> Sd/-VICE CHAIRMAN Sd/\_MEMBER(ADM)

. Page A

-12 Ja . a . . . . ANNEDURE.

A.32012/3/2000-Egtt

Yumnam Laikai 21.6.2000

The Deputy Director Ad.IV O/o the Registrar General of India Kotah House Annexe, 2/A, Mansingh Road, NEW DELHI & 110011.

subject:-

Constitution of DPC in the office of the Director of Census Operations, Manipur.

I have the honour to refer to this office order No.A.32012/ 3/2000-Estt. dated 27.4.2000 and copy endorsed to the Office Of the Registrar General, India and to say that the Departmental Promotion Committee(DPC) in respect of the group C & D posts has been constituted with the Director as Chairman ( Copy of the Order is

ouclosed for reference).

Further. I am to state that this office has been sanctioned a number of 2001-Census posts in different grades w.a.f.1.2.2000. At present one post of Deputy Director is lying vacant since Nov. '93 and request has been made to fill up the post in this connection, however till now the post has not yet been filled up. This office has no alternative but to constitute the D.P.C. to enable this office to take up necessary action in filling up the posts created in connection with 2001-Census as well as the long term vacant posts in time. Hence this office has constituted the D.P.C. under Office Order dated 27.4.2000 referred above with the Director of this office as Chairman.

I am, therefore, to request you kindly to convey the sonecion of the Registrer General, India to the approval of the D.P.C. constituted in this Directorate and communicate the some to this office at an early date.

Yours faithfully,

Encl.: As above.

( KH. DINAMANI BINCH ) DIRECTOR TELEPAK NO. 0385 220215

ANNEQUAE- 3

NO.A.12021/5/98-Apptt

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
OFFICE OF THE DIRECTOR OF CENSUS OPERATIONS
MANIPUR

#### VACANCY NOTICE Imphal,5/9/2000

It is proposed to fill up some posts as detailed in the Annexure-I by transfer on deputation basis in the office of the Director of Census Operations, Manipur, Imphal against the short term vacancies created for 2001 Census from amongst sultable officers/er officials of the Central/State/UTs Government Departments fulfilling the eligibility condition as indicated against the posts.

The pay of the selected officials will be regulated in accordence with the instruction contained in the Department of Personnel and Training OM No. 2/12/87-Estt(Pt.II) dated 29.4.98 as amended from time to time.

may be extended for further period.

Application of the officials who are suitable and willing and eligible for appointment by transfer on deputation basis may be forwarded in the enclosed prescribed proforms at Annexure — II along with their ACR Dossiers for preceding 5 years and Vigilance Clearance Certificate to this noffice — within 6 weeks from the date of publication of advertisement in the Employment News.

Those officials who volunteer for these posts will not be permitted to withdraw their names later on.

SD/(KH.DINAMANIMSINGH)
TELEFAX 0385-220215

No.A.12021/5/98-Apptt/ Imphal, 5.9.2000
Copy to:- 1) Registrar Gistrar General, India,
Kotah House Annexe, 2/A, Mansingh Road,
NEW DELHI - 110011 with reference to their letter
No.12011/4/2000-Ad.IV dated 14.2.2000.

- 2) All DCOs in the State/UTs.
- 3) Deputy Director(Advertisement) DAVP,P.T.I.Building Parliament Street, New Delhi 110022(with 3 copies) for publication in Employment News.
- 4) The Chief Secretary, Govt. of Manipur.
- 5) All Central/State offices located in Manipur.

Sd/-

DIRECTOR

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :::: GUWAHATI BENCH

IN RE:

C.P.No. 21 0F2000 (m OA \$2/2000)

SHRI K.S. THEIMI

- VERSUS -

SHRI DINAMANI SINGH AND ORS

- A N D -

## IN RE :

SHOW CAUSE FILED BY THE RESPONDENT NO.3 SHRI KH. DINAMANI SINGH, DIRECTOR OF CENSUS, MANIPUR, IN THE SHAPE OF AFFIDAVIT.

I,SHRI KH. DINAMANI SINGH, Director of Census, Manipur, Imphal, do hereby solemnly affirs and state as follows:

- 1. That I am the Director of Census, Manipur, Imphal and I have been impleaded party Respondent No.3 in the instant C.P. along with two others. I have received a copy of the aforesaid C.P. from the Registry of the Hon'ble CAT, Guwahati Bench, Guwahati, gone through the same and understand the contents thereof. As such I am competent to swear this Affidavit and file in the Hon'ble Tribunal as directed.
- 2. That before traversing to the parawise reply to the C.P. this deponent respectfully submits that he has great respect and high regard to the Hon ble Tribunal and he has no such record of being disobedience and disrespectful to the Judgement and Order record passed by the Hon ble Tribunal in any manner at any point of time being a member of public service. However, in the instant case the deponent has become handicap in view of the policy decision taken by the Govt. of India which was circulated vide No.12011/4/2000-Ad.IV dated 12.02.2000 issued under the hand of Under Secretary to the Govt. of India, Ministry of Home Affairs and also No.12011/3/2000-Ad.IV issued under the hand of Joint Registrar General of India and subsequent communications to the effect.
- 3. That this deponent does not admit any of the facts, allegations, statements, averments made in the aforesaid C.P. save and except these have been specifically admitted hereunder in this Affidavit. Further the statements which are not borne on records have been categorically denied.

- 4. That as regards the contents of paragraph 1 of the C.P. this deponent does not make any comments since these are matter of records.
- That as regards the contents of paragraph 2 of the C.P. this deponent admits truthness of the everments to a certain extent as a matter of records. However, he denies the allegation that the Respondents have not acted upon the judgement and orders passed by the Hon'ble Tribunal dated 2.3.2000 in O.A. No. 82/2000 and respectfully states that till the pronouncement of judgement and order dated 2.3.2000 in respect of the aforesaid 0.A. the policy of Govt. of India in respect of appointment of employees against the sanctioned vacancies for the purpose of census works for the given period was different. Accordingly en receipt of the aforesaid judgement and order the matter was taken up with the appropriate authority in the Ministry of Home Affairs, since no posts were sanctioned for the census works 2001 till such time. Whereby some clarifications were issued by the Hon'ble Tribunal with a direction to implement the judgement and order dated 2.3.2000 passed in O.A. No.82/2K within two months from the date of receipt of the aforesaid order dated

It is pertinent to ment ion here that by the time policy of Govt. of India in respect of appointment of employees for the census has been changed and all Directors of Census Operations have been intimated vide letter No.12011/4/2000-Ad.IV dated 14.02.2000 and No.12011/3/2000-Ad.IV dated 14.02.2000 which were received in the Office of the Director of Census, Manipur, Imphal after the passing of the aforesaid orders for which the same could not be placed before the Hon'ble Tribunal at the time of passing the aforesaid orders.

Photostat true copies of the aforesaid letters dated 14-02-2000 are annexed herewith and marked as ANNEXURE-R<sup>1</sup>& R<sup>2</sup> respectively hereof. Thus the aforesaid orders came into being which jeopardises the policy decision of Govt. of India. Under this backdrop finding no way out the Respondents have filed a Review Application to review the Judgement and order dated 2.3.2000 passed in O.A. No. 82/2K which has been duly registered and numbered as R.A. No. 12/2000.

6. That as regards the contents of paragraph 3 of the C.P. this deponent respectfully states that in view of the aforesaid policy decision of the Govt. of India the posts sanctioned for census of India 2001 and the resultant vacancies caused in group C & D categories due to promotion to the higher grades are to be filled up only by promotion or on deputation basis in accordance with the provisions of Recruitment Rules. In the circumstances the Census Directorate including the Directorate of Census Operations, Manipur were further strictly directed that direct recruitment from open market should not be made in any case for the above posts. In this respect the Govt. of India in addition to the aforesaid letters dated 14-02-2000 have issued letter No.12011/4/2000-Ad.IV(Pt) dated 25.9.2000.

A photostat true copy of the aforesaid letter dated 25.9.2000 is annexed herewith and marked as <u>ANNEXURE</u> - R<sup>3</sup> hereof.

All the Directorates of Census Operation have been made known that recruitment of posts as optioned for Census of India 2001 and circulars inviting deputations were done in pursuance of the instructions issued by the Govt. of India time to time in accordance with the changed policy.

7. That as regards the contents of paragraph 4 of the C.P. this deponent respectfully states that under the present policy of the Govt. of India the short term vacancies sanctioned for 2001 census and vacancies caused by premotions are mandatorily be filled up either by promotion or by transfer on deputation basis and several instructions for wide publicity inviting applications for appointment on deputation basis have been issuee by the Govt. of India. To wit the letter No.12011/2/2000-Ad.IV dated 16.5.2000 may be referred to here.

A photostat true copy of the aforesaid letter dated 16.5.2000 is annexed herewith and marked as ANNEXURE R4 hereof.

As stated earlier, the promotions given to the regular census employees in respect of the posts created for Census of India,2001 were in compliance to the Govt. of India's instructions. Likewise. circular issued by this Directorate inviting deputations to the subsequent vacancies were also in accordance with the instructions issued by the Govt. of India. Be it further stated that no direct recruitment from the open market has been made in case for the census of India 2001 temporary post or for any regular vacancies since the order dated 2.3.2000 passed by the Hon'ble Tribunzl.

8. That as regards the contents of paragraph 5 of the C.P. this deponent respectfully states that the categories in the grade of Group'C' posts lying vacant at the disposal of the Directorate of Census Operations, Manipur are the resultant vacancies arising out of promotions given to 2001 Census posts created upto 28.02.2001. As per changed policy these posts are mandatorily required to be filled up by way of transfer on deputation as stated in the foregoing paragraphs.

perhaps it will be not out of place to mention here that the Govt. of Indiahave taken the aforesaid new policy decision with a view to -

- i) avoid further complications at the time of termination of census employees as had been experienced in the past which also resulted in multiplication of litigations creating serious administrative inconvenience, and
- 11) minimise economic burden in the public exchequor.
- 9. That as regards the contents of paragraph 6 of the C.P. this deponent does not make any comments.
- 10. That as regards the contents of paragraph 7 of the C.P. this deponent respectfully states that promotions given to the regular census employees against the temporary posts created for the census of India, 2001 for a period upto 28.02.2001 and circulars inviting

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deputation for subsequent vacancies arising out of the above promotion were in accordance with the Govt. of India changed policy. As such it may respectfully be submitted that this deponent, for that matter, the Respondents have not violated the Judgement anderder dated 2.3.2000 passed in 0.A.No.82/2000 in any manner. Nor there is any inaction on the part of the Respondents in respect of compliance of the aforesaid judgement and orders, however, it is the policy of Govt. of India which has placed embargo in fresh employment from the open market for the Census of India 2001 which is beyond the control of the Respondents.

11. That the statements made in paragraphs of this Affidavit are true to the best of my knowledge and belief and these have been made in \$25,5,6,7,8,10 paragraphs are true to the best of my information which have been derived from the records and the rests are humble submission mefore the Hon'ble Tribunal. AND I sign this Affidavit this the 19th day of Juhnary 2001

In Amaman Sign DEPONENT

Identified by

Advocate. 19/3/0/

The deponent here has solemnly affirmed and declared before me who has been identified by Shri A. Del Dy this the 194 day of March, 2001

ADVOCATE

Telegrani : "REGGENLIND"

#o/No. 12011/4/2000-Ad.IV

भारत सरकार GOVERNMENT OF INDIA

गृह गतालग MINISTRY OF HOME AFFAIRS/GRIH MANTRALAYA

भारत के महा रजिस्टार का कार्यालय OFFICE OF THE REGISTRAR GENERAL, INDIA

> गई दिल्ली, विनांक 2/A, Mansingh Road, New Delhi, the 14.02.2000

To,

All DCOs,

Subject: Filling up the post sanctioned for India-2001.

Sir,

I am directed to say that a number of posts have been sanctioned for Census of India-2001. These posts are required to be filled in as early as possible. As you are aware all the Group 'C' posts sanctioned for the above Census and the vacancies caused in Group 'C' and 'D' categories due to promotion in higher grades are to be filled by DCOs and the posts coming under Group 'A' and 'B' are to be filled by this office. You are requested to ensure that the posts available for Census of India - 2001 in Group 'C' and 'D' are filled in only either by promotion or on deputation basis in accordance with the provisions of Recruitment Rules. Direct recruitment from open market is not to be made in any case for the above posts. A suggested model 'order' for promotions against above mentioned posts is enclosed, which may be used with suitable need based modifications.

If some of the officials appointed against Census of availability of long-term vacancies due to retirement etc, separate orders for their regularization. - 2001 posts have to be regularised later, on

So far as Group 'B' posts are concerned you are requested to send by 25th February'2000 the A.C.R. dossiers for last 5 years, vigilance clearance and seniority list of the  $^{\prime}$   $^{\prime}$   $^{\prime}$  feeder grades of each category of Group 'B' posts to enable us to process the cases for their promotions. Where eligible persons are not available for promotion against Group 'B' posts, action to fill up the post on deputation may be initiated by the directorate. Action taken in this regard be communicated to ORGI.

All posts, to be filled in by deputation may be advertised in leading newspapers and Employment News, through DAVP, in addition to circular to Govt. of India and State Govt. offices etc.

Yours faithfully,

Merringing

(M. R. Singh) Under Secretary to the Govt. of India

#### OFFICE ORDER

7

The	following	( Name of 1	ower post	) i	n the
Directorate	of Census Ope	erations,			are
promoted to	the post of	( Name of h	igher post	) on	regular
basis in tem	porary capacit	y with effec	t from the	date t	hey take.
charge of t	he post until	28.02.2001	or till	furthe	r orders
whichever is	earlier :				

. •	(Name	of	officials	being	promoted	)
3.						

The above promotion has been made against the purely temporary posts sanctioned for Census of India - 2001/ resultant vacancies caused by promotions against posts sanctioned for Census of India - 2001, and this promotion will continue only upto their sanctioned period. The above promotion order shall not bestow upon the afore mentioned officials any claim for regular promotion against long term vacancies or core posts.

The above officials shall automatically stand reverted as (<u>Name of lower post</u>) on the expiry of the above referred date(s) even if no separate order for reversion is issued.

न्तारः विश्व "जनगणना"

Telegram : "REGGENLIND"

# 0/No. 12011/3/2000-Ad. IV

पारत सरकार Government of India d d 3

C NO 22 OF

गृह मनालय Ministry of Home Affairs/Grih Mantralaya

भारत के महा रजिस्ट्रार का कार्यालय OFFICE OF THE REGISTRAR GENERAL, INDIA

.2/A Mansingh Road

नई विल्ली, विनांक New Delhi, the

14.2.2000

To

All DCOs

Subject: Ad hoc appointments.

Madam/Sir,

I am directed to refer to our letter of even number dated 20.1.2000 and subsequent discussions in DCOs Conference during February 3-5, 2000 on the above subject and clarify that ad hoc appointments from open market are totally banned. Any violation of this instruction will be viewed seriously.

DCOs are requested to ensure that no ad hoc or short term vacancy due to any reason whatsoever. Detailed guidelines for filling up of posts sanctioned for Census of India, 2001 are being sent separately. You are requested to acknowledge the receipt of this letter.

2412

Yours faithfully,

( JAYASHREE GUPTA

Joint Registrar General, India



भारत के महारिजस्ट्रार का कार्यालय भारत सरकार, गृह मंत्रालय, 2ए मानिसह रोड; नई दिल्ली 110 011

OFFICE OF THE REGISTRAR GENERAL, INDIA

(Government of India, Ministry of Home Affairs)
2A MANSINGH ROAD, NEW DELHI 110 011

No.12011/4/2000-Ad.IV)(Pt.)

Ref. No.:

0

September 25, 2000. Date:

To,

All the DCOs.

Subject:-

Filling up of the posts sanctioned for Census of India 2001.

Sir/Madam,

I am directed to refer to this Office letter of even number dated 14.2.2000 where in DCOs were advised that Group 'C' and 'D' posts sanctioned for Census of India 2001 or resultant vacancies caused in group 'C' and 'D' due to promotion should be filled up only by promotion or deputation. But instances have come to the notice of this Office that some DCOs are trying to fill up above mentioned vacancies by direct recruitment or on daily wages. Such actions by DCOs are highly irregular and have been viewed by the Registrar General, India very seriously.

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2. All DCOs are requested to confirm that no recruitment has been made by them in violation of above mentioned guidelines. Their reply should reach the undersigned by  $6^{th}$  October, 2000,

of strings

Yours faithfully,

15/10

( Jayakhree) Aipta ) Jt. Registrar General, India. तिर्दे । "जनगणना" Telegram : "REGGENLIND"

中心No. 12011/2/2000-Ad.IV

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पृत् मनान्य Ministry of Home Affairs/Grie Mantralaya

भारत के महा रिकरहार का कार्यालय OFFICE OF THE REGISTRAR GENERAL, INDIA

गर्न दिस्ती, पिनांग्<u>D</u>/A, Mansingh Road,
New Dellii, the 16.05.2000

To,

All DCOs,

Subject: Filling up of the posts on deputation basis-reg.

Sir/Madam,

It is observed that many Directorates are not following instructions and procedures laid down for sending proposals for filling up the posts on deputation basis. It is reiterated that wide publicity may be given while inviting applications for appointment on deputation basis. A minimum time of 6 weeks from the date of publication in Employment News may be given for receipt of applications and adequate efforts may be made to obtain CR dossiers and vigilance clearance of outside candidates.

Proposals sent to us should be complete in all respects and should include details as indicated in our letter No. 35018/4/2000-Ad.IV dt. 16.02.2000. This would facilitate timely disposal of cases.

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Yours faithfully,

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(M. R. Singh)

Under Secretary to the Govt. of India

ADK 5. 5. 16/2 000